

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.27
C A No.46 & 47/2024 in
CP No.185/BB/2019

IN THE MATTER OF:

Mr. Bindesh Dutt Petitioner
Vs
M/s. Impact Safety Glass Works Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 17.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Gokul
For Respondent : Ms. Tejashavini

ORDER

Due to the paucity of the time, the case is adjourned to **20.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)